

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 415

Contempt Pettition /10/ND/2022, CA/648/ND/2019, CA/151/ND/2020,
CA/767/ND/2020, CA/199/ND/2021, CA/392/ND/2021 IN CP/158/ND/2019

IN THE MATTER OF:

Mr. Wang Xingchun & Anr	...	Applicant
Versus		
M/s Coslight India Technology Pvt Ltd.	...	Respondent

Order under Section 241-242

Order delivered on 23.09.2022

Coram:

**MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)**

**SHRI AJAI DAS MEHROTRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv. Rakesh Khanna, Adv. Rohan Khanna,
Adv. Samridhi Paliwal.

For Respondent 1,2,3,& 5 : Adv. Ashutosh Kumar Mishra &
Adv. Misbahul Haque

ORDER

Contempt Petition-/10/ND/2022

This petition has been filed on behalf of the petitioner Mr. Wang Xingchun against M/s. CoslightIndia Technology Private Limited and Ors. Reply has been received on behalf of the Respondent No.1-3 & 5 on 06.09.2022. Accordingly, the petitioner want to file the rejoinder. Let rejoinder be filed on or before the next date of hearing.

So far rest of the applications are concerned, pleadings are complete.

Let all the applications be fixed for arguments on 11.11.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DHARMINDER SINGH
MEMBER (JUDICIAL)**